

High Court of Sikkim

Record of proceedings

**I.A. No. 01 of 2024 in CRL.L.P./55/2024(Filing No.)**

State of Sikkim

Applicant

*VERSUS*

Bikash Majhi and Another

Respondents

Date : **28-10-2024**

CORAM : **THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE  
THE HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE**

For Applicant

Mr. S. K. Chettri, Additional Public Prosecutor.

**ORDER**

Rai, J.

I.A. No.01 of 2024 is an application under Section 5 of the Limitation Act, 1963, filed by the State-Applicant, seeking condonation of twenty days' delay in filing the instant Appeal.

Heard Learned Additional Public Prosecutor.

Issue Notice to the Respondents.

Requisites be filed within three days.

List on 09-12-2024.

**Judge**  
28-10-2024

**Judge**  
28-10-2024